BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION NO.90 OF 2015 (SZ)

IN THE MATTER OF:

The Zion Nagar Plot Owners Welfare Association

... Applicants(s)

Versus

The Tamil Nadu, Pollution Control Board, Chennai and others.

... Respondent(s)

WITH

Nandivaram Radha Nagar, Residents Welfare Association

... Applicants(s)

The Member Secretary, Tamil Nadu Pollution Control Board, Chennai and others

... Respondent(s)

STATUS REPORT FILED BY N.GUDUVANCHERI TOWN PANCHAYAT

I, Thiru.M.Venkatesh, presently discharging my duties as Executive Officer of the Nandhivaram Guduvancheri Town Panchayat, Chengalpet District, submit this status report for myself and on behalf of the District Collector, Chengalpattu District as follows:

1. It is submitted that the applicants have filed the applications in OA.Nos.90 of 2015 and O.A.No.104 of 2016, praying for close down the operation of dumping of garbage and Solid waste in Nandhivaram Lake, Zion Nagar and Radha Nagar lay outs and remove the already dumped waste and take action for not implementing the order passed by the Principle Bench of Hon'ble Tribunal in Appeal No 20 and 24 of 2011 dated 24.02.2012, along with an application of interim injunction.

IDENTIFYING LAND

2. It is submitted that the Town Panchayat stopped dumping of soilid waste on the bunds of Nandivaram Lake, since 2015 made temporary arrangements within common spaces available, in absence of adequate exclusive land for processing of solid waste generated with Town Panchayat. Since objections were raised by resident's welfare association, while selecting every new place, Town Panchayat had to make temporary arrangements with Maraimalai Nagar Municipality and Thirukazhukundram Town Panchayat.

3. It is humbly submitted that finally the District Collector, Kancheepuram vide letter No.33991/2011/B1 dated 08.08.2016 had identified 04.05.0 Hectare (10.00 acres) of land classified as Kallakuthu Poramboke comprised in Survey No.99 out of total extent 08.09.6 hectare (20.00 acres) keerapakkam village for dumping yard to dump the solid waste of cluster of Nandivaram Guduvancheri and 7 Town Panchayats and 13 village Panchayats. There after permission was issued on the same date 08.08.2016. However, the order of alienation was challenged by the president of the Keerapakkam Village Panchayat at this Hob'ble National Green Tribunal in OA No.272/2016, and the same was dismissed by order

dated 11.07.2017. Review application No.13/2017 and Civil Appeal Diary No.40136 of 2017 were also dismissed. It was further informed that the infrastructure will be created within six months in Keerapakkam Village to implement the Solid Waste Management Rules, 2016 as per the directions of this Tribunal.

4. It is submitted that the Town Panchayat issued tender notification vide Na.Ka No.019/2018/a1 dated 22.10.2018. However, the same was challenged in WP No.30155/2018. The Town Panchayat has filed counter affidavit and the same is still pending at the Hon'ble High Court of Madras.

5. It is submitted that a Joint Committee comprising of the District Collector, Chengalpattu, Tamil Nadu Pollution Control Board and Public Works Department & Water Resources Organization was constituted with direction to inspect the area in question and submit a report showing the present status along with the extent of legacy waste kept undisposed of and what is the action plan for removal of the garbage by the local authority and what is the action taken by the Pollution Control Board for non-implementation of the Solid Waste Management Rules, 2016 in that area and the status of acquisition of land for providing alternate dumping and Solid Waste Management Plant at Keerapakkam village and the status of the proposed micro compost units by the local authority for this purpose and if there is any violation what is the action taken including imposition of environmental compensation against the violators and whether any effective steps have been taken by the Public Works Department & Water Resources Organization to prevent further dumping of garbage in that area as directed by this Tribunal and how effectively that was prevented by them.

6. It is submitted that accordingly, the joint committee inspected the said areas in question and a report was submitted to this the Hon'ble National Green Tribunal (South Zone).

7. It is further submitted that the solid waste collected by the sanitary workers and NGOs were taken to the Resource and Recovery Park at the 18th ward, located in Vallalar Nagar (SF.No. 375/2-7., 376/A1, 403-B1-4, 421/B1-4, 448/A1, 404/4, 5 total extent is 1.00 acres) for segregation process from 15.09.2015 to till date. The legacy wastes were transported to Kolathur Village. When the matter came up for hearing on 01.09.2021, the Town Panchayat wanted 20 days of time for removal of 2519.76 M.T. existing garbage in Resource and Recovery Park at Vallalar Nagar to Kolathur or any other place and sought permission from this Tribunal for cleaning the garbage from there. It was further informed that the infrastructure will be created within six months in Keerapakkam Village to implement the Solid Waste Management Rules, 2016 as per the directions of this Tribunal.

8. It is submitted that when the matter came up for hearing on 01.09.2021, the Town Panchayat requested 20 days of time for removal of 2983.81m3 existing garbage in Resource Recovery Park at Vallalar Nagar to Kolathur or any other place and sought permission from this Tribunal for cleaning the garbage from there.

9. It is submitted that the Town Panchayat has complied with the following issues as mentioned against each.

1	Town Panchayat wanted 20 days of time for removal of 2983.81m3 existing garbage in Resource and Recovery Park to Kolathur or any other place. They wanted	It is submitted that the then District Collector of Kancheepuram District has given permission to Nandivaram Guduvancheri Town

	permission from this Tribunal for cleaning the garbage from there.	Panchayat, to remove legacy waste i.e 2983.81m3 existing garbage from Resource Recovery Park in vallalar nagar to Kolathur in 2019-20. Now the Town Panchayat has cleared the wastes dumped at the said location and also has stopped dumping of fresh solid wastes at the Resource Recovery Park at Vallalar Nagar based on the orders of the Hon'ble National Green Tribunal (SZ) Chennai.
2	It is also mentioned in the report that infrastructure will be created within six months at Keerapakkam Village to implement the Solid Waste Management Rules, 2016 as per the direction of the Tribunal.	It is submitted that, Thiru.D.Harikrishnan, the then president of Keerapakkam Village Panchayat, has filed the case WP No.30155/2018 before the Hon'ble High Court of Madras to stop the infrastructure and development works taken by the Nandivaram Gudvuancheri Town Panchayat under SWM Special Fund, the said case is still pending. The Town Panchayat has already filed Counter Affidavit and the writ petition is still pending. Once, the final order is passed, the allotted land in keerapakkam village will be brought into use of Solid Waste Management to implement the Solid Waste Management Rules, 2016.

3	It is not known as to whether the proceedings of the District Collector, allotting land for establishment of Solid Waste Management Facility in SF no.99 of Keerapakkam Village has been given effect to and land handed over to the Town Panchayat.	It is submitted that, the District Collector of Kancheepuram District has allotted 20 acres of land to Nandivaram Guduvancheri Town Panchayat, for the implementation of Solid Waste Management in the proceedings of ROC No.33991/2011/B1 Dated 08.08.2016. The possession of land was handed over to Nandivaram Guduvancheri Town Panchayat on18.08.2016. However, the tender notification for further development in the said land has been challenged in WP No.30155/2018 before the Hon'ble High Court of Madras and the same has been pending till date.

It is therefore prayed that this Hon'ble Tribunal may be pleased to record this Status and pass such further orders deem so fit the case and thus render justice

Dated at Chennai on this the 30th day of September, 2021

Executive Officer 30/9/21
Nandivaram Guduvancheri
Town Panchayat
30/9/21

IN THE HIGH COURT OF JUDICATURE AT MADRAS
(Special Original Jurisdiction)

W.P.No. 30155 of 2018

D.Harikrishnan,
S/o.Duraisamy
Keerapakkam Panchayat,
Keerapakkam, Arungal,
Murugamangalam,
Chingleput Taluk,
Kancheepuram District
Chennai-600 127. ... Petitioner

-Vs-

1.Union of India
Rep. by its Secretary to Government
Ministry of Environment, Forest and Climate Change,
Jhorbagh, New Delhi.

2.State of Tamil Nadu
Rep. by its Secretary to Government
Department of Environment and Forest,
Fort St.George,
Chennai-600 009

3.The Nandivarm Guduvanchery Town Panchayat,
Rep. by its Executive Officer,
Kancheepuram District.

~~4.The~~ Commissioner
Director of Town and Country Planning
807, Anna Salai,
Chennai-600 002

5.The Tamil Nadu Pollution Control Board
Rep. by its Member Secretary,
76, Mount Salai,
Guindy, Chennai-600 032 .... Respondents

AFFIDAVIT OF D.HARIKRISHNAN

I, D.Harikrishnan, son of Duraisamy, aged about 47 years, residing at Keerapakkam Panchayat, Keerapakkam, Arungal, Murugamangalam, Chingleput Taluk, Kancheepuram District, Chennai-600 127, now come down to Chennai, do hereby solemnly affirm and sincerely state as follows:

1. I am the Petitioner herein and I am well acquainted with the facts of this case, and am competent to affirm this affidavit.

2. I submit that I am a resident of Keerapakkam Village and my family has been residing there for several years. I was the President of Keerapakkam Panchayat and ever since my term of office ended, I have not stopped working for the interest of the general public in my village. I am currently an agriculturist in the said Village.

3. I submit that this is the first writ petition filed by me before this Hon'ble court and no other similar writ petition has been filed earlier for the same cause of action. I am advised to submit that the Petitioner had filed W.P.No.44133 of 2016 seeking for a writ of Certiorarified Mandamus to quash the order dated 8/8/2016 in Naa.Kaa..Mo.33991/2011/B1, and to stop further proceedings. This challenged the decision of the District Collector to locate a solid waste management facility at Keerapakkam Village. This Writ Petition was dismissed on 5/1/2017 with liberty to approach the National Green Tribunal (Southern Zone).

4. In the meantime, the elected Panchayat had filed Application 272 of 2016 challenging the same order challenging the same proceedings. By the time the application was taken up, the term of the President of the Panchayat had come to an end and on merits, the Tribunal found that the site was not within the prohibited distance from water bodies. The Tribunal also at paragraph 4 of the order dated 11/7/2017 made it clear that even before implementation, the authorities have to approach the State Pollution Control Board and the State Environmental Impact Assessment Authority (SEIAA) for the purpose of authorization and EC respectively and the Board as well as SEIAA have to verify the correctness of the distance factor. The Panchayat also filed review application No.13 of 2017 which came to be dismissed on 24/10/2017 in circulation. This was challenged by the Panchyat in Civil Appeal Diary No.40136 of 2017 with delay. The delay was condoned but the civil appeal was dismissed on the ground that no ground had been made out to interfere in the matter. The statutory Respondents filed no appeal against the order of the Tribunal dated 11/07/2017 and thus the finding of the Tribunal that even before implementation of the project, the authorities have to approach the State Pollution Control Board and the State Environmental Impact Assessment Authority (SEIAA) for the purpose of authorization and EC respectively and the Board as well as SEIAA have to verify the correctness of the distance factor has become final. To the best of the Petitioner's knowledge, no permission has been granted by the SEIAA during its tenure and by the First Respondent thereafter which carries out the functions of the SEIAA when the same is non functional.

5. However, without obtaining permissions as mandated by the NGT in its order and without obtaining statutory permission under the Tamil Nadu Town and Country Planning Act, 1971 and the Tamil Nadu Panchayats

Act. 1994, the neighbouring Town Panchayat is attempting to actually implement the project outside its limits within a neighbouring village Panchayat limit in clear violation of the letter and spirit of the law. As part of its efforts at implementing the project, the local body has called for tenders for construction of the project. Though the Executive Officer of the Town Panchayat is only an ad hoc administrator of the Municipality as elections have not been held and the term of office of the elected members has come to an end, he is now engaged in taking a policy decision to commence construction through contractors and implementing the same.

6. The present writ petition is being filed seeking for a Writ of Certiorari calling for the records of the Respondents culminating in the Tender Notice bearing Na.Ka.No.019/2018/A1 dated 22.10.2018 issued by the 3rd Respondent and to quash the same.

7. Though we did not approach the NGT to challenge the decision of the collector, the issue has now attained finality in view of the order of the Tribunal in the case filed by the elected Panchayat of Keerapakkam. In any case, neither the decision of the District Collector, Kancheepuram nor the order of the Hon'ble National Green Tribunal is determinative or conclusive of the matter. Any municipal solid waste disposal or treatment site requires at the very least the following permissions/ clearances:

   a. clearance under the Tamil Nadu Town and Country Planning Act, 1971.

   b. Permission under the Panchayat Act, 1994

   c. Environmental Clearance under the provision of the EIA Notification i.e.S.O.1533 (E) dated 14.09.2006 framed under the Environment Protection Act, 1986

   d. Authorizations under the Municipal Solid Waste Management Rules, 2006, framed under the Environment Protection Act, 1986

   e. Consent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974

   f. Consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981

8. Without complying with the statutory framework by obtaining proper permissions which require a proper assessment of site suitably and a

consideration of alternatives, the respondents are attempting to establish a garbage dumping site or treatment facility at Keerapakkam in Survey No. 99/1 of a total extent of 274.36.5 hectares (out of which 30 acres is going to be utilized for municipal solid waste (20 acres for 8 town panchayats). This proposed common municipal solid waste facility is to be situated next to a BSF Garrison spread over 28 acres within 250 meters, situated next to quarries, a lake, forest area, archeological remains, residences, all of which would militate against siting the facility in the proposed location. Had there been a proper environmental impact assessment study, all these facts would have been clearly apparent to policy makers and regulations who are at present taking decisions without being aware of ground truths.

9. I understand that the Hon'ble Supreme Court in SMW(C)No.1/2015 has recently held in its order dated 31.08.2018 that no construction activities in the States until the framing of the policy under the Solid Waste Management Rules 2016 shall take place. It is further submitted that the attitude of the State Government in having delayed formulation of policy and therefore, the States have not consider the interest of the people in mind and clarliness and sanitation, they should frame a policy in terms of Solid Waste Management Rules, 2016 so that States remain clean. But, the State has not framed any policy and the action of the respondents should be restrained as it is violative of the order of the Hon'ble Supreme Court dated 31.08.2018.

10. Though the order of the NGT is categorical in that the project requires EIA clearance, without any reference to the same, a tender notification has been issued for putting up the facility . I learnt a few day back that the 3rd Respondent had issued a tender notification dated 22.10.2018 published on 29/10/2018 and that the tender documents would be issued until 14.11.2018 and that EMDs would be received till 3.00 pm on 14.11.2018 and price bids would be opened that day. The total value of the proposed works are upwards of Rs.4 crores and the work is substantially civil work and work such as putting up the roads, compost cubicles with sheds and vermicompost tanks. All these details came to light when efforts were made on my behalf today to check online about the tender which appears to have been published only on 29/10/2018 but scheduled to have opening of technical bids on 14/11/2018 which itself would demonstrate the undue haste in which things are being pushed through.

11. Such a step of issuing tender itself shows the scant regard for the law displayed by the authorities. There can be no construction activity carried on without appropriate clearances. The EIA notification talks about prior environmental clearance in at least 24 places in the notification. There can be no tender and no construction without prior permission. Therefore it is just and necessary that the tender process be interdicted so that third party interest are not created and equities not set up so as to present regulatory authorities with a fait accompli.

12. The impugned tender notification is arbitrary, illegal and liable to be quashed for the following among other

G R O U N D S:-

A. The local body cannot set in motion a process to violate the law and such initiation is violative of Article 14 of the Constitution of India as if suffer from t he vice of arbitrariness

B. The Respondent ought to have been that there can be no tender for construction without statutory permissions being obtained prior.

C. Under the provisions of the EIA notification S.O.No.1533(4) dated 14.09.2006 issued under the Environment Protection Act, 1986 no construction activity can be commenced without prior approval and issuing the tender prior to the obtainment of clearances clearly illegal.

D. The Respondents ought to have seen that when the site had not been assessed and approved for municipal Solid Waste Management issuing a tender is an attempt to present the authorities with a fair accompli.

E. The Respondents ought to have seen that the impugned tender ought to have been proceeded by the obtainment of all statutory approvals.

F. The Town Panchayat cannot choose a location outside its limits that too within a village Panchayat which is given importance under the 73rd amendment to the Constitution of India to locate its waste handling facility and its effort must be to contain both the generation, handling and processing of wastes within its own limits.

G. The 3rd Respondent is under the control of an executive officer who cannot take policy decisions and implement the same as he is only holding ad hoc charge till elections are held and this can only empower

him to carry on day to day affairs and not to take such far reaching policy decisions.

H. The impugned tender notification contemplates a 180 day window for completing construction when the minimum time required for approvals is 180 days and approval process and construction cannot be carried on in parallel but construction can only follow grant of approval.

I. The respondents have failed to see that the approval process involves consultation by proceeding to tender before approval and would be to pit contractors against citizens.

For these and other grounds to be urged at the time of hearing, the petition challenges the impugned tender notification as it has no other effective alternative remedy other than approaching this Hon'ble Court under Article 226 of the Constitution of India.

13. The National Green Tribunal, Southern ne has been without either a judicial or technical member from January 2018. The petitioner is advised that the video conferencing facility are poor and patchy. Moreover, since the petitioner is raising issues concerning the Tamil Nadu Town and Country Planning Act, 1971 and the Tamil Nadu Panchayats Act 1994 these are not schedule enactments under the National Green Tribunal Act 2010 and it is only appropriate that multiplicity of litigation be avoided and all issues falling within both the schedule enactments and others be decided by one forum.

14. I submit that the present writ petition is filed in Public interest and there is no vested interest or oblique motive in the filing of the present writ petition. This petition is filed out of my own monies. I state that no other public interest litigation seeking the same relief has been filed, to my knowledge. I state that I am willing to pay costs, if any imposed by this Hon'ble Court. I have filed the above affidavit from my personal knowledge and from the documents that I have acquainted myself with. I submit that my PAN number is ADNPH0878B and my Annual income is around Rs. 72000 /-. I submit that my Aadhar number is 415052433044 I submit that I had earlier filed W.P.No.44133 of 2016 which has been dismissed.

15. I submit that the original impugned tender notice is not available with the petitioner and hence the same could not be filed before this Hon'ble Court. Hence I could not produce the original issued by the 3rd

respondent and am filing a copy as downloaded from the internet. The non-filing of the original is neither willful nor wanton, but due to the bonafide reason stated above.

16. It is submitted that the balance of convenience lies in the favour of the petitioner who has a strong prima facie case. The balance of convenience is in favour of grant of interim orders without which grave and irreparable hardship would be caused to the Petitioner, its beneficiaries and public interest. No legal injury or hardship would be caused to the Respondents by grant of interim orders.

It is prayed that this Hon'ble Court may be pleased to dispense with the requirement of production of the original Tender Notice bearing Na.Ka.No.019/2018/A1 dated 22.10.2018, published on 29/10/2018 issued by the 3rd Respondent and thus render justice.

It is prayed that this Hon'ble Court may be pleased to grant an interim stay of all further proceedings pursuant to the impugned Tender Notice bearing Na.Ka.No.019/2018/A1 dated 22.10.2018, published on 29/10/2018 issued by the 3rd Respondent pending disposal of the above writ petition and thus render justice.

It is therefore prayed that this Hon'ble Court may be pleased to issue a Writ of Certiorari calling for the records of the Respondents culminating in the Tender Notice bearing Na.Ka.No.019/2018/A1 dated 22.10.2018, published on 29/10/2018 issued by the 3rd Respondent, quash the same and pass such other order or orders as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at Chennai on	]	Before Me,
this the 14 th day of November, 2018	]	
and signed his name in my presence	]	Advocate ::: Chennai

விடுநர்:	பெறுநர்:
திரு.ம.வெங்கடேஷ், செயல் அலுவலர், நந்திவரம்–கூடுவாஞ்சேரி பேரூராட்சி, செங்கல்பட்டு மாவட்டம்.	வட்டார வளர்ச்சி அலுவலர் காட்டாங்கொளத்தூர் ஊராட்சி ஒன்றியம், காட்டாங்கொளத்தூர்.

ந.க.எண். 123/2018/அ1 நாள் 24.09.2021

அய்யா,

பொருள்:– தேசிய பசுமை தீர்ப்பாய வழக்குகள் (90/2015 மற்றும் 104/2016) – நந்திவரம் கூடுவாஞ்சேரி பேரூராட்சி – திடக்கழிவு மேலாண்மை திட்டப்பணிகள் குறித்த வழக்குகள் நிலுவையில் உள்ளது – கீரப்பாக்கம் ஊராட்சியில் குப்பை கொட்டுவதற்கு மாவட்ட ஆட்சியர் முன்நுழைவு அனுமதி அளித்துள்ளது– தொடர்பாக.

பார்வை:– உரிய பிற ஆவணங்கள்.

*****

செங்கல்பட்டு மாவட்டம், நந்திவரம் கூடுவாஞ்சேரி பேரூராட்சியானது சென்னைக்கு அருகாமையில் மிகவேமாக வளர்ந்து வரும் பேரூராட்சியாகும். 585க்கு மேற்பட்ட தெருக்கள், 100க்கும் அதிகமான நகர்கள் பல்வேறு அடுக்குமாடி குடியிருப்புகள் கொண்ட 8.500 சதுர கிலோ மீட்டர் விஸ்தீரணம் உள்ள இப்பேரூராட்சியில்2011 மக்கள்தொகை கணக்கெடுப்பின்படி 44098ம், 2021 தோராய மதிப்பீட்டின்படி 55,000 மக்கள்தொகையும் கொண்டு 13776 குடியிருப்புகள், 989 வணிகநிறுவனங்கள், 4 தொழிற்சாலைகள், 13 அரசு மற்றும் தனியார் பள்ளிகள், 1 ஆரம்ப சுகாதாரநிலையம், 2 தனியார் மருத்துவமனைகள், 12 திருமண மண்டபங்கள் 1 பேருந்துநிலையம், 1 இரயில் நிலையம் ஆகியவை உள்ளன. சுற்றுவட்டார கிராமங்களில் உள்ள மக்கள் பேருந்து மற்றும் இரயில் மூலம் வந்துசெல்வதற்கான மையபகுதியாகவும், வியாபார ஸ்தலமாகவும் நந்திவரம் கூடுவாஞ்சேரி திகழ்வதால், அவ்வகையில் நாளொன்றுன்றுக்கு சுமார் 5000 நபர்கள் வந்துசெல்கின்றனர். இப்பேரூராட்சிக்கென நிரந்தரமாக குப்பை சேகரிக்கும் களம் (General Dumping Yard) இல்லை.

இந்நிலையில் நிரந்தர குப்பை கொட்டுமிடமாக தெரிவு செய்யப்பட்ட கீரப்பாக்கம் ஊராட்சி (கல்லாங்குத்து புறம்போக்கு) சர்வே எண்.99/1ல் 08.09.6 ஹெக்டேர் நிலத்தில் (20.00 ஏக்கர்) நிலத்தினை நந்திவரம் கூடுவாஞ்சேரி பேரூராட்சி மற்றும் 7 பேரூராட்சிகளுக்கும், 04.05.0 ஹெக்டேர் (10.00 ஏக்கர்) நிலம் பெரும்பாக்கம் மற்றும் 13 கிராம ஊராட்சிகளுக்கும் திடக்கழிவு மேலாண்மை திட்டத்திற்காக நிலஉரிமை மாற்றம் செய்வதை நிலுவையில் வைத்து மேற்கண்ட உள்ளாட்சி துறைகளுக்கு திடக்கழிவு மேலாண்மை திட்டத்திற்கு முன்நுழைவு அனுமதி வழங்கி காஞ்சிபுரம் மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறை உத்திரவு ந.க.எண்.33991/2011/பி1 நாள் 08.08.2016 மூலம் உத்திரவிடப்பட்டுள்ளது.

(த.பி.பா)

மேற்படி வழக்கில் (WP No.30155/2018) தடையாணை ஏதும் இல்லாத நிலையில் பணியினை செயல்படுத்துவதற்கு அரசு வழக்கறிஞரிடம் சட்டதெளிவுரை கோரப்பட்டதில் பணிக்கு ஒப்பந்தபுள்ளிகள் கோர தடை ஏதும் இல்லை என தெரிவிக்கப்பட்டதின் அடிப்படையில் பணிக்கு ஒப்பந்த புள்ளிகள் கோர கால அட்டவனை கோரியதன் அடிப்படையில் சென்னை பேரூராட்சிகளின் இயக்குநர் அவர்கள் ஒப்பந்தப்புள்ளி கோரும் நடவடிக்கையினை சம்மந்தப்பட்ட செயல் அலுவலரே மேற்கொள்ளலாம் என தெரிவிக்கப்பட்டுள்ளது.

மேற்படி திடக்கழிவு மேலாண்மை திட்டப்பணிகள் செய்ய ஒதுக்கீடு செய்யப்பட்டுள்ள இடத்தில் திடக்கழிவு மேலாண்மை சிறப்பு திட்டத்தின்கீழ் பராமரிப்பு பணிகள் செய்ய ரூ.**469.80** லட்சம் மதிப்பில் (4 சிப்பங்கள்) பணிகள் மேற்கொள்வதற்கான திட்ட வரைபடம் மற்றும் பணிகளின் விவர அறிக்கை புத்தகவடிவில் இத்துடன் இணைத்து அனுப்பிவைக்கப்படுகிறது.

இணைப்பு– திட்டவிரிவு அறிக்கை, வரைபடம்

செயல் அலுவலர்
நந்திவரம் கூடுவாஞ்சேரி பேரூராட்சி
செங்கல்பட்டு மாவட்டம்

நகல்
செங்கல்பட்டு மாவட்ட ஆட்சித்தலைவர்
அவர்களின் தகவலுக்காக பணிந்தனுப்பப்படுகிறது.

29 SEP 2021

விடுநர்:	பெறுநர்:
திரு.ம.வெங்கடேஷ், செயல் அலுவலர், நந்திவரம்–கூடுவாஞ்சேரி பேரூராட்சி, செங்கல்பட்டு மாவட்டம்.	வட்டார வளர்ச்சி அலுவலர் காட்டாங்கொளத்தூர் ஊராட்சி ஒன்றியம், காட்டாங்கொளத்தூர்.

ந.க.எண். 123/2018/அ1 நாள் 24.09.2021

அய்யா,

பொருள்:– தேசிய பசுமை தீர்ப்பாய வழக்குகள் (90/2015 மற்றும் 104/2016) – நந்திவரம் கூடுவாஞ்சேரி பேரூராட்சி – திடக்கழிவு மேலாண்மை திட்டப்பணிகள் குறித்த வழக்குகள் நிலுவையில் உள்ளது – கீரப்பாக்கம் ஊராட்சியில் குப்பை கொட்டுவதற்கு மாவட்ட ஆட்சியர் முன்நுழைவு அனுமதி அளித்துள்ளது– கீரப்பாக்கம் ஊராட்சியின் மன்றத்தீர்மானம் வழங்கக்கோருதல் – தொடர்பாக.

பார்வை:– உரிய பிற ஆவணங்கள்.

*****

செங்கல்பட்டு மாவட்டம், நந்திவரம் கூடுவாஞ்சேரி பேரூராட்சியானது சென்னைக்கு அருகாமையில் மிகவேமாக வளர்ந்து வரும் பேரூராட்சியாகும். 585க்கு மேற்பட்ட தெருக்கள், 100க்கும் அதிகமான நகர்கள் பல்வேறு அடுக்குமாடி குடியிருப்புகள் கொண்ட 8.500 சதுர கிலோ மீட்டர் விஸ்தீரணம் உள்ள இப்பேரூராட்சியில்2011 மக்கள்தொகை கணக்கெடுப்பின்படி 44098ம், 2021 தோராய மதிப்பீட்டின்படி 55,000 மக்கள்தொகையும் கொண்டு 13776 குடியிருப்புகள், 989 வணிகநிறுவனங்கள், 4 தொழிற்சாலைகள், 13 அரசு மற்றும் தனியார் பள்ளிகள், 1 ஆரம்ப சுகாதாரநிலையம், 2 தனியார் மருத்துவமனைகள், 12 திருமண மண்டபங்கள் 1 பேருந்துநிலையம், 1 இரயில் நிலையம் ஆகியவை உள்ளன. சுற்றுவட்டார கிராமங்களில் உள்ள மக்கள் பேருந்து மற்றும் இரயில் மூலம் வந்துசெல்வதற்கான மையபகுதியாகவும், வியாபார ஸ்தலமாகவும் நந்திவரம் கூடுவாஞ்சேரி திகழ்வதால், அவ்வகையில் நாளொன்றுன்றுக்கு சுமார் 5000 நபர்கள் வந்துசெல்கின்றனர். இப்பேரூராட்சிக்கென நிரந்தரமாக குப்பை சேகரிக்கும் களம் (General Dumping Yard) இல்லை.

இந்நிலையில் நிரந்தர குப்பை கொட்டுமிடமாக தெரிவு செய்யப்பட்ட கீரப்பாக்கம் ஊராட்சி (கல்லாங்குத்து புறம்போக்கு) சர்வே எண்.99/1ல் 08.09.6 ஹெக்டேர் நிலத்தில் (20.00 ஏக்கர்) நிலத்தினை நந்திவரம் கூடுவாஞ்சேரி பேரூராட்சி மற்றும் 7 பேரூராட்சிகளுக்கும், 04.05.0 ஹெக்டேர் (10.00 ஏக்கர்) நிலம் பெரும்பாக்கம் மற்றும் 13 கிராம ஊராட்சிகளுக்கும் திடக்கழிவு மேலாண்மை திட்டத்திற்காக நிலஉரிமை மாற்றம் செய்வதை நிலுவையில் வைத்து மேற்கண்ட உள்ளாட்சி துறைகளுக்கு திடக்கழிவு மேலாண்மை திட்டத்திற்கு முன்நுழைவு அனுமதி வழங்கி காஞ்சிபுரம் மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறை உத்திரவு ந.க.எண்.33991/2011/பி1 நாள் 08.08.2016 மூலம் உத்திரவிடப்பட்டுள்ளது.

மேற்படி வழக்கில் (WP No.30155/2018) தடையாணை ஏதும் இல்லாத நிலையில் பணியினை செயல்படுத்துவதற்கு அரசு வழக்கறிஞரிடம் சட்டதெளிவுரை கோரப்பட்டதில் பணிக்கு ஒப்பந்தபுள்ளிகள் கோர தடை ஏதும் இல்லை என தெரிவிக்கப்பட்டதின் அடிப்படையில் பணிக்கு ஒப்பந்த புள்ளிகள் கோர கால அட்டவனை கோரியதன் அடிப்படையில் சென்னை பேரூராட்சிகளின் இயக்குநர் அவர்கள் ஒப்பந்தப்புள்ளி கோரும் நடவடிக்கையினை சம்மந்தப்பட்ட செயல் அலுவலரே மேற்கொள்ளலாம் என தெரிவிக்கப்பட்டுள்ளது.

மேற்படி திடக்கழிவு மேலாண்மை திட்டப்பணிகள் செய்ய ஒதுக்கீடு செய்யப்பட்டுள்ள இடத்தில் திடக்கழிவு மேலாண்மை சிறப்பு திட்டத்தின்கீழ் பராமரிப்பு பணிகள் செய்ய ரூ.469.80 லட்சம் மதிப்பில் (4 சிப்பங்கள்) பணிகள் மேற்கொள்ளவும், பராமரிப்பு பணிகள் முடிவுற்றவுடன் அவ்விடத்தில் இப்பேரூராட்சியில் சேகரிக்கப்படும் குப்பைகள் கொட்ட அனுமதிக்கும் வகையில் கீரப்பாக்கம் ஊராட்சியின் மன்றத்தீர்மானம் பெற்றுக்கொடுக்க ஆவன செய்யுமாறு கனிவுடன் கேட்டுக்கொள்கிறேன்.

செயல் அலுவலர்
நந்திவரம் கூடுவாஞ்சேரி பேரூராட்சி
செங்கல்பட்டு மாவட்டம்

நகல்
செங்கல்பட்டு மாவட்ட ஆட்சித்தலைவர்
அவர்களின் தகவலுக்காக பணிந்தனுப்பப்படுகிறது.

29 SEP 2021

காஞ்சிபுரம் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறைகள்
முன்னிலை - திருமதி.இரா.கஜலட்சுமி இ.ஆ.ப

ந.க.33991/2011/B1

நாள் : 08.08.2016

பொருள்: நில உரிமை மாற்றம் - காஞ்சிபுரம் மாவட்டம் - செங்கல்பட்டு வட்டம் - நெ.20, கீரப்பாக்கம் கிராமம் - புல எண்.99/1 – மொத்த விஸ்தீரணம் 274.36.5 ஹெக்டேர்ஸ் - கல்லாங்குத்து வகைபாடு – 0.08.09.6 எக்டேர்(20.00 ஏக்கர்) நிலம் பேரூராட்சிகளுக்கும் 04.05.0 எக்டேர் (10.00 ஏக்கர்) பெரும்பாக்கம் மற்றும் 13 கிராம ஊராட்சிகளுக்கு திடக்கழிவு மேலாண்மை திட்டம் செயல்படுத்திட நில உரிமை மாற்றம் செய்ய முன்நுழைவு அனுமதி வழங்கி உத்தரவிடுதல்.

பார்வை:
1.இவ்வலுவலக கடித .ந.க.33991/2011 ஆ1 நாள்.19.11.2012
2.கூடுதல் தலைமை செயலர் மற்றும் நிலநிர்வாக ஆணையர் அவர்களின் கடித ந'க. பி 1 /14691/ 2013 நாள் : 2.9.2013
3. உதவி இயக்குநர் பேரூராட்சிகள், காஞ்சிபுரம் மண்டலம், அவர்களின் கடிதம் ந.க.465/2014 பேரு.1நாள்-24.06.2016
4.கூடுதல் தலைமை செயலர் மற்றும் நிலநிர்வாக ஆணையர் அவர்களின் கடித ந'க. பி 1/14691/ 2013 நாள் : 6.07.2016
5. உதவி இயக்குநர. ஊராட்சிகள், அவர்களின் கடிதம் ந.க.1859/2016-அ4 நாள்-08.07.2016
6.வட்டாட்சியர். செங்கல்பட்டு அறிக்கைந.க.8374/2012ஆ2 நாள்- 04.08.2016.
7.வருவாய் கோட்ட அலுவலர். செங்கல்பட்டு அவர்களின் கடித ந.க. 4117/2011/ஆ நாள்- 8.2016
8.அரசாணை (நிலை) எண்.114 வருவாய்(நிமு5(1) துறை நாள் 28.2.2011
9. அரசாணை (நிலை) எண்.976 வருவாய் (நிமு5) துறை நாள் 20.10.1997.

((()))

ஆணை:

காஞ்சிபுரம் மாவட்டம், செங்கல்பட்டு வட்டம், நெ.20, கீரப்பாக்கம் கிராமம், கல்லாங்குத்து புலஎண். 99/1, மொத்த விஸ்தீரணம் 274.36.5 ஹெக்டேரில் 41.00 ஏக்கர் நிலத்தில் கூடுவாஞ்சேரி மற்றும் 9 பேரூராட்சிகளுக்கு திடக்கழிவு மேலாண்மை திட்டத்தினை செயல்படுத்திட காஞ்சிபுரம் மண்டலம், பேரூராட்சிகள் உதவி இயக்குநர் நில உரிமை மாற்றம் செய்திட கேட்டுக்கொண்டதின் பேரில் செங்கல்படடு வருவாய் கோட்ட அலுவலர் மற்றும் வட்டாட்சியரிடமிருந்து

அறிக்கைகள் பெறப்பட்டு பார்வை-1ல் காணும் இவ்வலுவலக கடிதத்தில் முதன்மைச் செயலர் மற்றும் நில நிர்வாக ஆணையருக்கு கருத்துரு அனுப்பி வைக்கப்பட்டதில் பார்வை -2ல் கண்ட கடிதம் வாயிலாக குறைகள் நிவர்த்தி செய்து அறிக்கை அனுப்பிட தெரிவிக்கப்பட்டத்தின் பேரில் செங்கல்பட்டு வருவாய் கோட்ட அலுவலர் மற்றும் வட்டாட்சியரால் அறிக்கை கோரப்பட்டது. பார்வை 4ல் காணும் கடிதத்தில் முன்மொழிவு திரும்ப பெறப்பட்டது.

இந்நிலையில், பார்வை 3ல் காணும் உதவி இயக்குநர்(பேரூராட்சி) கடிதத்தில் கூடுவாஞ்சேரி பேரூராட்சியில் சமுக நல காடுகள் வளர்ப்பு இடத்தில் குப்பை கொட்டி வந்ததால், மேற்படி இடத்தில் குப்பைகளை கொட்ட கூடாது என சீயோன் நகர் குடியிருப்போருர் நல சங்கம் சார்பில் தேசிய பசுமை தீர்ப்பாயத்தில் தொடரப்பட்ட வழக்கில் (மனு எண்.90/2015) மேற்படி இடத்தில் குப்பைகளை கொட்ட கூடாதெனவும், மேலும் திருநீர்மலை பேரூராட்சியில் அடங்கிய புல எண்.147/1ஜி2 - 1.16 ஏக்கரில் நில உச்சவரம்பு நிலத்தில் குப்பை கொட்டுவதை நிறுத்தகோரி தி-ஏ் ஒலிம்பியா டெக்பார்க் என்ற நிறுவனம் தேசிய பசுமை தீர்ப்பாயத்தில் மனு எண்.133/2016ன்படி வழக்கு தொடர்ந்ததில் மேற்படி இடம் அடையாறு ஆற்று ஓரத்தில் உள்ளதால் குப்பைகளை கொட்டுவதை நிறுத்துமாறும், வேறு இடத்தினை 09.08.2016க்குள் தேர்வு செய்து அறிக்கை தாக்கல் செய்திடுமாறு மாண்புமிகு நீதியரசர் அவர்களால் அறிவுறுத்தியுள்ளதால் கீரப்பாக்கம் கிராமத்தில் புல எண்.99ல் 08.09.6 ஹெக்டேர் (20.00 ஏக்கர்) நிலத்தினை கூடுவாஞ்ரேி (ம) 7 பேரூராட்சிகளுக்கும் மற்றும் 04.05.0 ஹெக்டேர் (10.00 ஏக்கர்) நிலத்தினை பெரும்பாக்கம் மற்றும் 13 கிராம ஊராட்சிகளுக்கு பார்வை 3 மற்றும் 5ல் கண்ட பேரூராட்சிகளின் உதவி இயக்குநர் மற்றும் ஊராட்சிகள் உதவி இயக்குநர் அவர்களும் கேட்பு மனு அளித்துள்ளனர். தற்போது பெரும்பாக்கம் மற்றும் 13 ஊராட்சிகள் மற்றும் கூடுவாஞ்சேரி மற்றும் 7 பேரூராட்சிகளின் திடக்கழிவு மேலாண்மை திட்டங்களை செயல்படுத்த வேறு சரியான இடங்கள் கிடைக்கப்பெறாமையால் மேற்படி புலஎண். 99/1, மொத்த விஸ்தீரணம் 274.36.5 ஹெக்டேர்ஸ் கல்லாங்குத்து வகைபாடு கொண்ட நிலத்தில் 8.09.6 எக்டேர் (20.00 ஏக்கர்) மற்றும் 04.05.0 எக்டேர் (10.00 ஏக்கர்) நிலத்திற்கு கருத்துரு அனுப்புதல் தொடர்பாக மேற்படி புலம் 06.07.2016 அன்று வட்டாட்சியர், செங்கல்பட்டு,

வட்டாட்சியருடனை ஆய்வாளர் மற்றும் உதவி இயக்குநர் (கனிமவளம்), காஞ்சிபுரம் அவர்களுடன் வருவாய் கோட்ட அலுவலரால் கூட்டு புலத்தணிக்கை செய்யப்பட்டு அறிக்கை அனுப்பியுள்ளார்.

இதனடிப்படையில் மேற்படி கல்லாங்குத்து புறம்போக்கு புலஎண்.99/1-ல் செயல்படும் கனிமவள குவாரிகளுக்கு பாதிப்பில்லாத வகையில் 8.09.6 எக்டேர் (20.00 ஏக்கர்) மற்றும் 04.05.0 ஹெக்டேர் (10.00 ஏக்கர்) நில உரிமை மாற்றம் வழங்க புலம் தேர்வு செய்யப்பட்டது. அதன் விவரம் பின்வருமாறு.

செங்கல்பட்டு வட்டம், நெ.20, கீரப்பாக்கம் கிராமம், புலஎண். 99/1, மொத்த விஸ்தீரணம் 274.36.5 ஹெக்டேர்ஸ் கல்லாங்குத்து புறம்போக்கு என வருவாய் கிராம கணக்குகளில் வகைபாடு செய்யப்பட்டுள்ளது.

<u>பிரஸ்தாப புலத்தின் நான்கு எல்லைகள்</u>

வடக்கு	புல எண்.79/3 பரமேஸ்வரி பட்டா நிலம் (கிரஷர்)
கிழக்கு	புலஎண்.79/1A, 1C, 1C. மற்றும் 99/1-ல் மிகுதி நிலம் குவாரி எண்.10,9,8,19
தெற்கு	புல எண்.99/1-ல் மிகுதி நிலம்
மேற்கு	அருங்கால் காப்பு காடு எல்லை

<u>கட்டுமானங்கள் மற்றும் மரங்கள் விவரம்</u>

<u>பிரஸ்தாப நிலம்</u>

புல எண்.99/1ல் ஏற்கனவே இயங்கி வந்து தற்போது முடிவடைந்த நிலையில் சுமார் 16 குவாரிகளும் தற்போது இயங்கிவரும் குவாரி எண்.9 மற்றும் எண்.11 ஆகியவையும் உள்ளன. மேலும் தற்போது தேர்வு செய்யப்பட்ட இடத்திற்கும் குவாரிக்கும் 1 கி.மீ தொலைவு இடைவெளி உள்ளது. பிரஸ்தாப புலம் காலியாக உள்ளது. சில இடங்களில் தனியாரால் கிரஷர் அமைக்க ஆக்ரமணம் செய்யப்பட்டுள்ளது. மேலும் தேர்வு செய்யப்பட்ட புலத்திற்கு வடக்கு பகுதியில் எல்லை பாதுகாப்புப் படைக்கு 25 ஏக்கர் ஏற்கனவே நில உரிமை மாற்றம் செய்து அவர்களுக்கு வழங்கப்பட்டுள்ளது. இவைத் தவிர மலைக்கு கிழக்கு புறமாக சுமார் 200 வீடுகளில் மக்கள் குடியிருந்து வருகின்றனர். மக்கள் குடியிருந்து வரும் பகுதிக்கும் பிரஸ்தாப புலத்திற்கும் சுமார் 2.5 கி.மீ தொலைவு உள்ளது. இந்த

ஆக்கிரமணங்கள் தவிர்த்து மேற்படி புலத்தில் இதர விலையுயர்ந்த மரங்கள் கட்டுமானங்கள், வழிபாட்டுத்தலங்கள், புராதன சின்னங்கள் ஏதும் இல்லை.

நிலமதிப்பு

நில உரிமை மாற்றம் செய்ய பரிந்துரைக்கப்படும் பிரஸ்தாப நிலத்தின் நிலமதிப்பு நிர்ணயம் செய்யும் பொருட்டு நெ.20, கீரப்பாக்கம் கிராமத்தில் 01.07.2015 முதல் 30.06.2016 வரையிலான ஓராண்டு காலத்தில் நடைபெற்ற விற்பனை புள்ளி விவரங்கள் செங்கல்பட்டு சார்பதிவாளர் அலுவலகத்திலிருந்து சேகரிக்கப்பட்டு 270 விற்பனைகள் தள்ளுபடி செய்யப்பட்டது போக ஆதார புலமான புஞ்சை புலஎண். 79/1ஏ-ல் 0.10 சென்ட் ஆவண எண்.9440/2015 நாள்.20.07.2015–ன்படி ரூ.7,50,000/- (ரூபாய் ஏழு இலட்சத்து ஐம்பதாயிரத்திற்கு விற்பனை ஆகியுள்ளது. அதன்படி ஒரு சென்ட் ஒன்றின் மதிப்பு ரூ.75,000/- மதிப்பாகிறது. இப்புலத்தின் வழிகாட்டி பதிவேட்டின்படியான மதிப்பு இணைய தளத்தின் மூலம் சேகரிக்கப்பட்டதில்

SURVEY NO	GUIDELINE VALUE	GUIDELINE VALUE (IN METRIC)	CLASSIFICATION
79/1A	7500000/Acre	18532500/Hect.	Dry Special Type - I

என பதிவு செய்யப்பட்டுள்ளது வழிக்காட்டி பதிவேட்டின்படியும் சென்ட் ஒன்றுக்கு ரூ.75,000/- மதிப்பாகிறது. எனவே விற்பனை புள்ளிவிவரத்தின்படியும், வழிகாட்டி பதிவேட்டின்படியான மதிப்பும் ஒன்றாக இருப்பதால் இதனையே பிரஸ்தாப புலத்திற்கு நிலமதிப்பு நிர்ணயம் செய்ய ஆதாரப்புலமாக கொள்ளலாம். இதன்படி நில உரிமை மாற்றம் செய்ய பரிந்துரைக்கப்படும் நிலத்தின் மதிப்பு பின்வருமாறு:

ஒரு ஏக்கர் மதிப்பு	ரூ.75,00,000/-
ஒரு ஹெக்டேர் மதிப்பு	ரூ.75,00,000/- X 2.47 = ரூ.1,85,25,000/-
பேரூராட்சித்துறைக்கு முன்நுழைவு அனுமதி வழங்கும் பரப்பு 08.09.6 ஹெக்டேர் மதிப்பு	ரூ.1,85,25,000/- X 08.09.6 = ரூ.14,99,78,400/-
ஊரக வளர்ச்சித்துறைக்கு முன்நுழைவு அனுமதி வழங்கும் பரப்பு 04.05.0 ஹெக்டேர் மதிப்பு	ரூ.1,85,25,000/- X 04.05.0 = ரூ.8,33,62,500/-

இந்நேர்வில் 08.09.6 ஹெக்டேர் (20.00 ஏக்கர்) நிலத்தினை பேரூராட்சிகளுக்கு நிலஉரிமை மாற்றம் செய்வதற்கான நிலமதிப்பு ரு.14,99,78,400/- ஆகிறது.

மேலும் 04.05.0 ஹெக்டேர் (10.00 ஏக்கர்) நிலத்தினை பெரும்பாக்கம் மற்றும் 13 கிராம ஊராட்சிகளுக்கு நிலஉரிமைமாற்றம் செய்வதற்கான நிலமதிப்பு ரூ.8,33,62,500/-ஆகிறது.

பிரஸ்தாப புலமானது மக்கள் குடியிருக்கும் பகுதியிலிருந்து சுமார் 2.5 கி.மீ. தொலைவில் அமைந்துள்ளதாலும், மேற்படி புலத்தில் பரப்பு 04.05.0 ஹெக்டேர் (10.00 ஏக்கர்) நிலம் பெரும்பாக்கம் மற்றும் 13 கிராம ஊராட்சிகளுக்கு கேட்புத்துறையினருக்கு அளிப்பதால் மேற்படி புலத்தில் அமைந்துள்ள கல் குவாரிகளுக்கோ பொதுமக்களுக்கோ எவ்வித பாதிப்பும் ஏற்படாது என கனிமவள உதவி இயக்குநருடன் மேற்கொள்ளப்பட்ட கூட்டுப்புலத்தணிக்கையின் அடிப்படையில் முடிவு செய்யப்பட்டுள்ளதாலும், பொது மக்கள் நலன் கருதி, சிறப்பு நேர்வாக கருத்தில் கொண்டு காஞ்சிபுரம் மாவட்டம், செங்கல்பட்டு வட்டம், நெ.20 கீரப்பாக்கம் கிராமம் புல எண்.99/1 – மொத்த விஸ்தீரணம் 274.36.5 ஹெக்டேர் கல்லாங்குத்து வகைபாடு கொண்ட நிலத்தில் 04.05.0 ஹெக்டேர் (10.00 ஏக்கர்) நிலத்தினை திடக்கழிவு மேலாண்மை திட்டத்திற்காக ஊராட்சி துறைக்கு அரசாணை (நிலை) எண்.976 வருவாய் (நிமு5) துறை நாள் 20.10.1997ன்படி அரசு சார்ந்த பொது நிறுவனங்கள் மற்றும் துறைகளுக்கு நில உரிமை மாற்றம் செய்யும் நேர்வுகளில் முன்நுழைவு அனுமதி கீழ்கண்ட நிபந்தனைகளுடன் வழங்க மாவட்ட ஆட்சியர்களுக்கு அதிகாரம் வழங்கப்பட்டுள்ளது.

1	The Department whose land it is, will have to certificate that the land is in excess of its requirement and could be handred over to the department making requisition for the land.
2	The Department taking over the land should agree to remit the cost as may be fixed by the Collector/Commissioner of Land Administration /Government in respect of that land.

அரசாணை (நிலை) எண்.114 வருவாய்(நிமு5(1) துறை நாள் 28.2.2011ன்படி திடகழிவு மேலாண்மை மற்றும் குப்பை மக்கு முற்றம் அமைத்தல் போன்ற திட்டங்களை செயல்படுத்துவதற்காக நிலங்களை நிலக்கிரையமின்றி உள்ளாட்சி அமைப்புகளுக்கு வழங்கலாம் ஆணையிட்டுள்ளது.

எனவே, சார்நிலை அலுவலர்களின் அறிக்கையின் அடிப்படையிலும், மாண்புமிகு பசுமை தீர்ப்பாய ஆணையை (மனு எண். 90/2016 மற்றும் மனு எண். 133/2016) செயல்படுத்த வேண்டியுள்ளதாலும், அரசாணை (நிலை) எண்.114 வருவாய்(நிமு5(1) துறை நாள் 28.2.2011ன்படி திடகழிவு மேலாண்மை மற்றும் குப்பை மட்கு மும்றும் அமைத்தல் போன்ற திட்டங்களை செயல்படுத்துவதற்காக நிலங்களை நிலக்கிரையமின்றி உள்ளாட்சி அமைப்புகளுக்கு வழங்கலாம் என ஆணையிட்டுள்ளதாலும், கேட்புத்துறைகளின் அவசரம் மற்றும் அவசியம் கருதி, அரசாணை (நிலை) எண்.976 வருவாய் (நிமு5) துறை நாள் 20.10.1997ன்படி, செங்கல்பட்டு வட்டம், கீரப்பாக்கம் கிராமம் புல எண்.99/1 மொத்த விஸ்தீரணம் 274.36.5 ஹெக்டேர் கல்லாங்குத்து வகைபாடு கொண்ட நிலத்தில் 08.09.6 ஹெக்டேர் நிலத்தினை (20.00 ஏக்கர்) பேருராட்சித்துறைக்கும், 04.05.0 ஹெக்டேர் (10.00 ஏக்கர்) நிலத்தினை ஊரக வளர்ச்சித்துறைக்கும் திடக்கழிவு மேலாண்மை திட்டத்திற்காக நில உரிமை மாற்றம் செய்வதை நிலுவையில் வைத்து, உள்ளாட்சி துறைகளுக்கு திடக்கழிவு மேலண்மைக்கு திட்டத்திற்கு முன்நுழைவு அனுமதி வழங்கி உத்தரவிடப்படுகிறது.

இவ்வாணையை செயல்படுத்தி கேட்புத்துறைகளிடம் நிலத்தினை ஒப்படைத்து நிலஒப்படை இரசீதுடன் முழுமையான நில உரிமை மாற்ற முன்மொழிவினை அனுப்பி வைக்குமாறு செங்கல்பட்டு வட்டாட்சியருக்கு உத்தரவிடப்படுகிறது.

ஓம்/இரா.கஜலட்சுமி
மாவட்ட ஆட்சியர்
காஞ்சிபுரம்

பெறுநர்
வட்டாட்சியர்
செங்கல்பட்டு

//உத்தரவுப்படி//

மாவட்ட ஆட்சியருக்காக

நகல்-

1. உதவி இயக்குநர்(பேருராட்சிகள்) காஞ்சிபுரம்
2. உதவி இயக்குநர்(ஊராட்சிகள்) காஞ்சிபுரம்
3. வருவாய் கோட்ட அலுவலர், செங்கல்பட்டு
4. கூடுதல் தலைமைச்செயலர் மற்றும் நிலநிர்வாக ஆணையர், சேப்பாக்கம், சென்னை-5

From	To
S.Maheswaran, Nandivaram Guduvancheri Town Panchayat 51, Nandhivaram Bazaar Road, Nandeswaran Colony, Guduvanchery, Kancheepurram District - 603202	The District Environmental Engineer, Tamil Nadu Pollution Control Board, Maraimalai Nagar, Chennai-603 209, Kancheepuram District.

ROC No.019/2018/A1 Dated 21.12.2018

Sir,

Sub:- Nandivaram Guduvancheri Town Panchayat – Kancheepuram District – Application for Municipal Solid Waste Management Rules - Reg.

Ref:- Connection Record

--*

NANDIVARAM GUDUVANCHERI TOWN PANCHAYAT has proposed to compost municipal solid waste at the proposed composting yard located at S.F.No. 99/1, Keerapakkam Village, Chengalpattu Taluk, Kancheepuraam District. Hence we are herewith applying for Authorisation for Municipal Solid Waste under Solid Waste Management Rules by enclosing the Form 1 and other enclosures.

We request you to process our application and issue authorisation for Municipal Solid Waste as early as possible.

Executive Officer
Nandhivaram Guduvancheri Town Panchayat
Kancheepuram District

21.12.18

24 DEC 2018

நந்திவரம் கூடுவாஞ்சேரிபேரூராட்சி, செங்கல்பட்டுமாவட்டம்
கன்னியப்பா நகர், வள்ளலார்நகர் வளமீட்பு பூங்கா
திடக்கழிவு மேலாண்மை பழைய குப்பைகள்

நந்திவரம் கூடுவாஞ்சேரிபேரூராட்சி, செங்கல்பட்டுமாவட்டம்
கன்னியப்பா நகர், வள்ளலார்நகர் வளமீட்பு பூங்கா
திடக்கழிவு மேலாண்மை பழைய குப்பைகள்

நந்திவரம் கூடுவாஞ்சேரிபேரூராட்சி, செங்கல்பட்டுமாவட்டம்
கன்னியப்பா நகர், வள்ளலார்நகர் வளமீட்பு பூங்கா
திடக்கழிவு மேலாண்மை பழைய குப்பைகளை அகற்றும் போது

நந்திவரம் கூடுவாஞ்சேரிபேரூராட்சி, செங்கல்பட்டுமாவட்டம்
கன்னியப்பா நகர், வள்ளலார்நகர் வளமீட்பு பூங்கா
திடக்கழிவு மேலாண்மை பழைய குப்பைகளை அகற்றும் போது

நந்திவரம் கூடுவாஞ்சேரிபேரூராட்சி, செங்கல்பட்டுமாவட்டம்
கன்னியப்பா நகர், வள்ளலார்நகர் வளமீட்பு பூங்கா
திடக்கழிவு மேலாண்மை பழைய குப்பைகளை அகற்றும் போது

நந்திவரம் கூடுவாஞ்சேரிபேரூராட்சி, செங்கல்பட்டுமாவட்டம்
கன்னியப்பா நகர், வள்ளலார்நகர் வளமீட்பு பூங்கா
திடக்கழிவு மேலாண்மை பழைய குப்பைகளை அகற்றும் போது

நந்திவரம் கூடுவாஞ்சேரிபேரூராட்சி, செங்கல்பட்டுமாவட்டம்
கன்னியப்பா நகர், வள்ளலார்நகர் வளமீட்பு பூங்கா
திடக்கழிவு மேலாண்மை பழைய குப்பைகளை அகற்றிய பின்பு

நந்திவரம் கூடுவாஞ்சேரிபேரூராட்சி, செங்கல்பட்டுமாவட்டம்
கன்னியப்பா நகர், வள்ளலார்நகர் வளமீட்பு பூங்கா
திடக்கழிவு மேலாண்மை பழைய குப்பைகளை அகற்றிய பின்பு

NANDHIVARAM GUDVUANCHERI TOWN PANCHYAT
KANCHEEPURAM DISTRICT
FENCING WORKS AT NANDHIVARAM ESA LAKE

NANDHIVARAM GUDVUANCHERI TOWN PANCHYAT
KANCHEEPURAM DISTRICT
FENCING WORKS AT NANDHIVARAM ESA LAKE